

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 465/TT/2020

Date: 9.3.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of Transmission Tariff for the 2004-09 period and the 2009-14 period, truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for the following assets

Asset-I:- combined assets of Ckt-I & Ckt-II (Asset-II) of 400 kV Teesta (Stage-V) Siliguri transmission line;

Asset-II:- 315 MVA 400/220 kV ICT-II at Baripada Sub-station along with associated bays; and

Asset-III:- Shifting of 50 MVAR Reactor from Rengali to Baripada under Transmission system associated with Teesta (Stage-V) HEP in the Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

2004-09 and 2009-14 period

- a) Submit soft copy of tariff forms (in .xlsx format) for 2004-09 (including FORM-13) and 2009-14 tariff periods for all the assets.

2014-19 period

- b) Explain the reasons for not filing a true-up petition for combined assets as per Regulation 6 of the 2014 Tariff Regulations.
- c) Submit Auditor Certificate for Asset-I
- d) Submit soft copy of tariff forms (in .xlsx format) for all the assets.

2019-24 period

- e) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.
2. Submit Investment Approval Copy and RCE copy, as applicable.
 3. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
 4. Confirm if all assets are currently in use and if there has been any decapitalization.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)